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LOK SABHA

Monday, 18th April, 1955

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

11-48 A.M.

PAPERS LAID ON THE TABLE

AUDIT REPORT (CIVIL) 1954 (PART I)

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): I beg to lay on the Table a copy of the Audit Report (Civil) 1954 (Part I), under article 151(1) of the Constitution. [Placed in Library. See No. S-126/55]

RESERVE BANK OF INDIA
(AMENDMENT) BILL

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): I beg to move for leave to introduce a Bill further to amend the Reserve Bank of India Act, 1934.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Reserve Bank of India Act, 1934."

The motion was adopted.

Shri A. C. Guha: I introduce the Bill.

SEA CUSTOMS (AMENDMENT)
BILL—concl'd.

Clause 14.—(Insertion of new section 178A etc.)—Contd.

Mr. Speaker: The House will now proceed with the further clause-by-

clause consideration of the Bill further to amend the Sea Customs Act, 1878. Clause 14 has been under discussion. The amendments that have been moved to this clause are amendments Nos. 29, 30, 31, 17, 18, 27, 19, 20 and 21.

Shri Bansal (Jhajjar—Rewari): I was on my legs the other day, and I suggested to the House that my amendment No. 13, namely:

In page 6, after line 48, add:

"Provided that such persons shall be deemed to have discharged the burden if they prove that they paid full price in respect of the goods and that they had no reason to believe that they were smuggled goods."

should be treated as amendment to the amendment moved by the hon. Minister.

Shri Venkataraman (Tanjore): On a point of order. On the last occasion, amendment No. 29 moved by Shri A. C. Guha was taken up, and amendment No. 30 moved by me to that amendment was put to the vote of the House and passed. So the only thing which had to be done in respect of this clause was to put amendment No. 29 moved by Shri A. C. Guha, as amended by my amendment, to the vote of the House. I do not think any other amendment was at that time before the House. He only suggested in the light of certain observations made by the Commerce and Industry Minister whether Government would not consider his amendment. That was all. I think the matter has now to be put to the vote of the House so far as the amended amendment No. 29 is concerned.